

12.21½ hrs.

**COMMITTEE ON ABSENCE OF
MEMBERS****TENTH REPORT**

Shri Mulchand Dube (Farrukhabad): I beg to present the Tenth Report of the Committee on Absence of Members from the Sittings of the House.

I also lay on the Table a copy of the statement containing the names of Members who have been absent for sixty days or more during the last session.

12.21½ hrs.

DELHI RENT CONTROL BILL**REPORT OF JOINT COMMITTEE**

The Minister of Home Affairs (Pandit G. B. Pant): I beg to present the Report of the Joint Committee on the Delhi Rent Control Bill, 1958.

12-21½ hrs.

**EVIDENCE TENDERED BEFORE JOINT
COMMITTEE**

Pandit G. B. Pant: I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Delhi Rent Control Bill, 1958.

12.22 hrs.

**CALLING ATTENTION TO A MAT-
TER OF URGENT PUBLIC IM-
PORTANCE****NATIONAL MINERAL DEVELOPMENT
CORPORATION**

Shri Ram Krishan (Mahendergarh): Under Rule 197, I beg to call the attention of the Minister of Steel, Mines and Fuel to the following matter of urgent public importance and I request that he may make a statement thereon:

"Composition and functions of the Corporation set up to exploit the mineral resources of India."

The Minister of Mines and Oil (Shri K. D. Malaviya): The National Mineral . . .

Mr. Speaker: Is it a long statement?

Shri K. D. Malaviya: No, it is only one page.

The National Mineral Development Corporation was incorporated on 15th November, 1958 with an authorised capital of Rs. 15 crores. The Industrial Policy Resolution places the responsibility of exploitation of minerals listed in Schedule A of the Resolution on the State. The Ministry of Steel, Mines and Fuel has undertaken detailed surveys of some of the minerals capable of being developed by the State. To start with, the Corporation will undertake the exploitation of iron ore at Kiriburu bordering on the States of Orissa and Bihar for export to Japan at the rate of two million tons a year. The Corporation will also be in a position to undertake exploitation of iron ore and other minerals like copper, diamonds and pyrites in other areas as soon as the detailed prospecting of some of these deposits is completed. To enable the Governments of States and also interested private parties to cooperate with the Government in the development of individual deposits the Corporation has been empowered to create subsidiary companies and allow participation to the extent desirable in each case.

For the present, it is proposed to create a Board of Directors composed of some officials and some non-officials with a Chairman at the head. The question of appointing a prominent person as whole-time Chairman of the Corporation will be decided as soon as the work of the Corporation justifies such an appointment and the Corporation has decided to take other projects in addition to the one at Kiriburu.

The Memorandum and Articles of Association have been separately forwarded to the Library of the House.